

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 283 of 06

CORAM

Hon'ble Ms. Sadhna Srivastava, Member, [J]

Manoj Kumar

Vs.

Union of India and Others.

Counsel for the applicant : Shri R.K. Jha

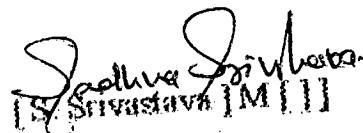
Counsel for the respondents: Shri Rajesh Kumar.

ORDER [Oral]

31.08.2007

Sadhna Srivastava, M [J] :- Shri Rajesh Kumar, learned counsel appearing on behalf of the respondents refers to Annexure R/2 filed along with supplementary written statement and submits that the applicant has already been appointed as contingent Khalasi on compassionate grounds on 29.11.06 and in pursuance of the aforesaid appointment, the applicant has already joined the post on 18.12.2006. Therefore, he submits that the reliefs claimed by the applicant has already been granted by the respondents, and no cause of action survives. The learned counsel for the applicant has not disputed the facts alleged in the written statement.

In view of the submissions made by learned counsel for the parties, the OA is dismissed as having become infructuous.


Sadhna Srivastava [M [J]]

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